



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW
WRIT - C No. - 11013 of 2026**

Santosh Kumar And 31 Others

.....Petitioner(s)

Versus

State Election Commissioner(Panchayat And Local
Bodies)U.P.State Election Commission,Lko.And 52 Ors

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd. Tabrez Iqbal, Khushnuma Bano, Mohammad Faizan, Mohd. Parvez Iqbal
Counsel for Respondent(s)	:	Aakash Singh, C.S.C.

Court No. - 5

**HON'BLE ALOK MATHUR, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. Learned counsel for the petitioners has submitted that names of the petitioners have been illegally deleted during the exercise for revision of electoral roll by the State Election Commissioner inasmuch their names had not been included in the Panchayat Electoral Roll (Final Voter List) 2025 of Gram Panchayat Roopnagar, Block Tulsipur, District Balrampur. It has been further submitted that names of respondent nos. 6 to 53 have been illegally added in the Panchayat Electoral Roll (Final Voter List) 2025 despite the fact that they are not living in the village.

3. Accordingly, let notices be issued to respondent nos. 6 to 53, returnable at an early date.

4. In the meanwhile, let counter affidavit be filed by the respondent nos. 1 and 2, indicating and bringing on record the basis for deleting names of the petitioners and adding names of respondent nos. 6 to 53.

5. List after expiry of the said period, on 15.12.2026, within top 10 cases, as prayed.

(Abdhash Kumar Chaudhary,J.) (Alok Mathur,J.)

October 28, 2026

MVS/-